

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTH ZONE, CHENNAI

ORIGINAL APPLICATION NO.22 OF 2025

IN THE MATTER OF:
VADTHYAVATH MUNYA & ORS

...APPLICANT

With

THE DISTRICT COLLECTOR, NAGARKURNOOL
DISTRICT & ORS

...RESPONDENT

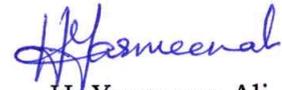
REPORT OF THE DISTRICT COLLECTOR, NAGARKURNOOL - R₁

RUNNING INDEX

SL.No	Date	Particulars	Page.No
1	04.09.2025	Report of the District Collector, Nagarkurnool	1
2.	22.04.2025	Report of the Executive Engineer Irrigation, Division-6, Kalwakurthy ANNEXURE - I	6
3.	08.05.2025	Report of Environment Engineer, Pollution Control Board, Hyderabad, Telangana - ANNEXURE - II	18
4.	21.05.2025	Assistant Director, Mines & Geology, Nagarkurnool ANNEXURE - III	24
5.	09.07.2025	Report called for from the Tahsildar, Veldanda - ANNEXURE - IV	36
6.	02.08.2025	Report of the Tahsildar, Veldanda ANNEXURE - V	37

Place: Nagarkurnool

Date: 24.07.2026



H. Yasmeen Ali

Council for the Respondent - R₁

REPORT OF THE DISTRICT COLLECTOR, NAGARKURNOOL DISTRICT
(RESPONDENT NO.1)

1. It is respectfully submitted that Sri.Vadthyavath Munya and another have filed a application before the National Green Tribunal at Chennai vide Application No. 22 of 2025 (S2) stating that the respondent (6) i.e., M/s Sri Sai Mines & Minerals as Violation of the conditions stipulated in the environmental clearance and encroached the water body for the operation of Quarry and directed to appear before the Tribunal and to file reply along with supporting documents, if any.
2. Further it is submitted that, accordingly the Executive engineer, I & CAD, Nagarkurnool (Respondent No.2) , the Assistant Director of Mines & Geology, Nagarkurnool (Respondent No.4) have been requested to enquire into the matter and submit a report in order to submission before the Hon'ble National Green Tribunal, Chennai.
3. It is respectfully submit that the Executive -Engineer, Irrigation Division-6, Kalwakurthy has submitted a report stating that the Joint Inspection jointly by Assistant Executive Engineer, Irrigation, Veldanda, Deputy Executive Engineer, Irrigation Sub-Division - 4, Kalwakurthy and the Thasildar, Veldanda along with Mandal Surveyor has been conducted at Chedurvally of Veldanda Mandal. During the Inspection the following observations were made:
 - i) As per ground Inspection the Tank Thirupathi Cheruvu having Geo ID: 786110167258 and UID:70831900601401


District Collector
Nagarkurnool.

- ii) Accordingly during joint inspection, Lease area Demarcated with respect to the tank.
- iii). The Tank situated in Survey Number 69, the offset distance of the quarry lease area is measured and marked on the location sketch map is enclosed (Map-1).
- iv). The Location sketch duly superimposed on village map is also enclosed (Map-2).
- v) After conducting the field survey it is seen that the tank fed by water from the higher contours through the feeder channel into the tank and surplus weir is also existing.
- vi). As per village map the Peddacheruvu is situated in survey number 69, in new Record of Rights (ROR) of Chedurvally Village, the Tank extent is of Ac.34 -12 Guntas mentioned as Shikam Talab.

4. Further, it is respectfully Submitted that the Assistant Director of Mines & Geology, (FAC), Nagarkurnool has submitted a report stating that, as per the office records, M/s. Sri Sai Mines & inerals has submitted EC-SIA/TG/MIN/273036/2022, Dt:17.02.2023 issued by the SEAA, Telangana, CFE-Order No.1075-MBNR/TSPCB/ZO-HYD/CFE/2023 & CFO-Order No.1075- MBNR/TSPCB/ZO-HYD/CFO/2023-63 Dt:25.04.2023 issued by the Telangana State Polution Control Board, Zonal Office, Hyderabad. Further M/s. Sri Sai Mines & Minerals has field revision application


District Collector
Nagarkurnool.

before principle secretary, Mines dept., Govt. of Telangana against
With draw of the grant order issued by the Director of Mines &
Geology, Hyderabad, the orders are awaited the matter.

5. Further, submitted that the office technical staff have attended joint
survey and inspection along with Mandal Surveyor and Girdawar
(MRI) O/o the Tahsildar, Veldanda to the subject area and reported
that, at the time of inspection the Quarry lease granted and
withdrawn area of M/s. Sri Sai Mines & Minerals, Rep.by Sri
V.Sanjeev Kumar Quarry is observed that there is no workings, no
stock and no labor was noticed in the area.

6. Further it is submitted that, the Environmental Engineer, Pollution
Control Board, Hyderabad has also inspected and submitted a
inspection report stating the following:

a). Sri.Badthyavath Munya and Kon Reddy Ramaswami, residents of
Chedurpally Village of Veldanda Mandal have filed original application
No.22 of 2025 before the Hon'ble National Green Tribunal, Chennai
alleging that the unofficial respondent no.6 has encroached the
Thirupathi Cheruvu(Water Body). They are seeking directions to M/s
Sri Sai Mines & Minerals operations, stay the operation of the
impunged Environmental Clearance issued No.6, among other reliefs.

b).M/s. Sri Sai Mines & Minerals (Respondent No.6) is a Quartz and
feldspar mine situated at Survey number 76, Chedurvally Village of


District Collector
Nagarkurnool.

c). Veldanda Mandal with Geographical coordinates 16.43'35.04"N latitude and 78.36'27.78" E longitude.

d). The quarry site is surrounded by various land issues, including the Thirupathi Cheruvu water body to the east, open agriculture lands to the west and north and open lands to the south. Notably, the Thirupathi Cheruvu water body is situated east of the proposed quarry.

e). M/s. Sri Sai Mine & Minerals had not commenced any quarry operations, nor had they initiated any developmental activities at the site.

f). Further stated that, M/s Sri Sai Mines & Minerals (unofficial Respondent No.6) has obtained Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC), Telangana bearing EC Identification No.EC23BOO1TG139895, Dt:17.02.2023. Furthermore, they have also obtained consent for establishment (CFE) and Consent for Operations (CFO) from the Respondent board vide orders dated:25.04.2023 with the consent for Operations (CFO) remaining valid until 28.02.2023. The respondent Board Inspected the area on 21.02.2025 and found that the M.s.Sri Sai Mine & Minerals (Respondent No.6) had not commenced any Quarry operations, nor had they initiated any developmental activities at the site.


District Collector,
Nagarkurnool

7. The Tahsildar, Veldanda has submitted a report that on verification of Revenue Records it is submitted that the land in Sy.No.76 total to an extent of Ac.39.31 gts situated at Chedurpally Village of Veldanda Mandal was classified as **SARKARI** out of which an extent of Ac.10.39 gts is Government vacant land for which Quarry Lease for Quartz & Feldspar over an extent of 4.047 Hectares (Ac.10.00 gts) was sanctioned in favour of M/s Sri Sai Mines and Minerals. Rep by its Mg.Partner Sri.V.Sanjeev Kumar vide Assit.Director (Mines & Geology), Nagarkurnool Proceedings No.1929/Quarry Lease/2016, dated: 03.06.2023 and the remaining extent was recorded in the names of assignees of Chedurpally Village of Veldanda Mandal.

8. Further, the Tahsildar Veldanda and the Deputy Executive Engineer, Irrigation Sub-division-4, Kalwakurthy have inspected Thirupathi Cheruvu and submitted that the Thirupathi Cheruvu is located in Sy.No.69 with total extent Ac.(34.12) gts and recorded as "Shikam Talab" in Revenue Records which is adjacent to the subject land of Sy.No76 and the applicant boundary co-ordinates are more than 50Meters from water body and hence Quarry area located in Sy.No.76 does not come under FTL & Buffer Zone.

In view of the above submitted circumstances, it is requested the Hon'ble National Green Tribunal may pass Directions or Orders deem fit to pass in the matter.


District Collector,
Nagarkurnool.

GOVERNMENT OF TELANGANA
COLLECTORATE::NAGARKURNOOL

Lr.No.D1/355/2025

Date: 12.03.2025

From Sri Badhavath Santhosh., I.A.S., Collector & Dist. Magistrate, Nagarkurnool.	To 1. The Asst Director, Mines & Geology, Nagarkurnool District. 2. The Executive Engineer, I & CAD Department, Nagarkurnool. <i>Kaluvakurthy</i>
--------------------------------------------------------------------------------------------	------------------------------------------------------------------------------------------------------------------------------------------------------------------

Sir,

Sub:- National Green Tribunal - Chennai - Nagarkurnool District - Veldanda Mandal - Tirupathi Cheruvu, Chedurpally Village Application No. 22 of 2025 (S2) - Filed by Sri Vadthyavath Munya and another against the Dist Collector, Nagarkurnool and (5) others - Request to file reply along with supporting documents - Report Called for - Reg.

Ref:- Notice received from the Registrar, National Green Tribunal sitting at Chennai, dt.24.02.2025 received on 03.03.2025.

I invite your attention to the reference cited and it is inform that Registrar of National Green Tribunal sitting at Chennai has informed that Sri.Vadthyavath Munya and another have filed a application before the National Green Tribunal at Chennai vide Application No. 22 of 2025 (S2) stating that the respondent (6) i.e., M/s Sri Sai Mines & Minarals as Violation of the conditions stipulated in the environmental clearance and encroached the water body for the operation of Quarry and directed to appear before the Tribunal and to file reply along with supporting documents, if any.

Therefore, you are directed to inspect the Tirupathi Cheruvu situated at Chedurpally Village of Veldanda Mandal and submit reply/report to the Telangana State Pollution Controal Board, Hyderabad so as to file reply/report to the Natinal Green Tribunal Chennai, in application No. 22 of 2025 (S2) under intimation to this office.

Encl: As above

Yours faithfully,
Sd/-
For Collector,
Nagarkurnool District

// Attested //

[Signature]
Superintendent-D,
Collectorate, Nagarkurnool

GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT

From,
Sri G.Sreekanth, B.Tech, DCM.,
Executive Engineer, -
Irrigation Division-6, Kalwakurthy

To,
The Collector & District Magistrate,
Nagarkurnool.

Lr. No. EE/ID-6/KLKY/DEE/AE/123^M

Dt: 22/04/2025

Sir,

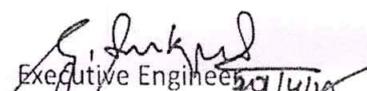
National Green Tribunal – Chennai-Nagarkurnool District- Veldanda Mandal-Thirupathi Cheruvu, Chedurpally Village, Application No.22 of 2025(S2)- filed by Sri Vidyavath Munya and other against the District Collector, Nagarkurnool and (5) others- Request to file reply along with supporting documents- Submission of Joint inspection Report - Reg.

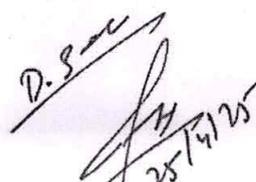
1. District Collector, Nagarkurnool - Lr No. D1/355/2025 Dated:12-03-2025.
2. Notice Received from the Register, National Green Tribunal sitting at Chennai, dt.24.02,2025 received on 03.03.2025.
3. Joint Inspection Report Dated: 27.03.25
4. TO letter No EE/ID6/KLKY/ 117 m dt 10-04.25

In compliance to the instructions vide ref 1st cited, the Joint Inspection report on the above subject matter is submitted to the Member Secretary, Telangana State Pollution Control and Environment Engineer, Regional Office Hyderabad vide ref 4th cited. As such, I here with submitted Joint Inspection report in respect of Thirupathi Cheruvu situated at Chedurvally village, Veldanda Mandal, Nagarkurnool District and a letter addressed to the Member Secretary, TSPCB and Environmental Engineer, Regional Office, Hyderabad vide ref 4th cited for ready reference and further course of action.

This is favor of information and necessary action.

Yours faithfully,


Executive Engineer
Irrigation Division No.6
Kalwakurthy


D. S. M.
25/4/25

Endorsement:- 1. Joint inspection report

GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT

From
Sri G.Sreekanth, B.Tech, DCM.,
Executive Engineer,
Irrigation Division-6, Kalwakurthy

To
1. The Member Secretary
Telangana State Pollution Control Board
Hyderabad
2. Environmental Engineer
Regional Office, Hyderabad

Lr. No. EE/ID-6/KLKY/DEE/AE/117^M

Dt: /04/2025

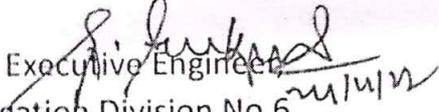
Sir,

Sub: National Green Tribunal – Chennai-Nagarkurnool District- Veldanda Mandal-Thirupathi Cheruvu, Chedurpally Village, Application No.22 of 2025(S2)- filed by Sri Vidyavath Munya and other against the District Collector, Nagarkurnool and (5) others- Request to file reply along with supporting documents- Submission of Joint inspection Report for- Reg.

Ref: 1. District Collector, Nagarkurnool- Lr No. D1/355/2025 Dated:12-03-2025.
2. Notice Received from the Register, National Green Tribunal sitting at Chennai, dt.24.02.2025 received on 03.03.2025.
3. Joint Inspection Report Dated:27.03.25

With reference to the subject cited above, the joint inspection report in respect of Thirupathi Cheruvu situated at Chedurpally village, Veldanda Mandal, Nagarkurnool District as directed by the District Collector, Nagar Kurnool vide ref 1st cited for favour of information and taking further necessary action.

Yours faithfully,


Executive Engineer
Irrigation Division No.6
Kalwakurthy

JOINT INSPECTION REPORT

Date of Inspection: 27.03.2025

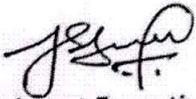
Sub: I & CAD – Dept – Joint Inspection of Thirupathi Cheruvu (Pedda Cheruvu as per village map) situated in Chedurvally (Vg), Veldanda (M), Nagarkurnool Dist –Regarding NGT application No.22 of 2025(S2)- Report submitted-Reg.

- Ref: 1. Collectorate – Nagarkurnool vide Lr No. D1/355/2025, Dt:12.03.2025.
 2. Notice Received from the Registrar, National Green Tribunal Sitting at Chennai, Date:24.02.2025 Received on 03.03.2025.
 3. F.No.4/TSPCB/EC/SEIAA/General/2015, Dt:11.06.2020.
 4. Lr.No. DEE/ISD4/KLKY/337, Dt:20.03.2025.

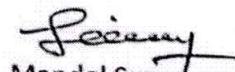
With reference to the subject cited above, we have jointly inspected the site on dt: 27.03.2025 situated at Chedurvally village, Veldanda Mandal, Nagarkurnool District.

During the inspection, the following observations were made:

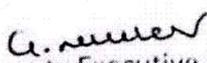
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2. Accordingly during joint inspection, Lease area Demarcated with respect to the tank.
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6. As per village map the Peddacheruvu is situated in survey number 69, in new Record of Rights (ROR) of chedurvally village the tank extent of 34Ac-12Guntas mentioned as shikam Talab.



Assistant Executive Engineer
Irrigation Section, Veldanda



Mandal Surveyor,
Veldanda



Deputy Executive Engineer,
Irrigation Sub-Division-4, Kalwakurthy

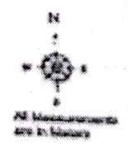


Tahsildar,
Veldanda

10
 LOCATION SKETCH SY. NO. 10 OF CHEDURVALLI VILLAGE
 VELDANDA-MANDAL, NAGAR KURNOOL DIST.

INDEX

EXISTING BOUND	-----
PTT THRY LINE	-----
BUFFER ZONE 30 M	-----
APPLICANT'S LAND	-----
BY 10.12.2016	

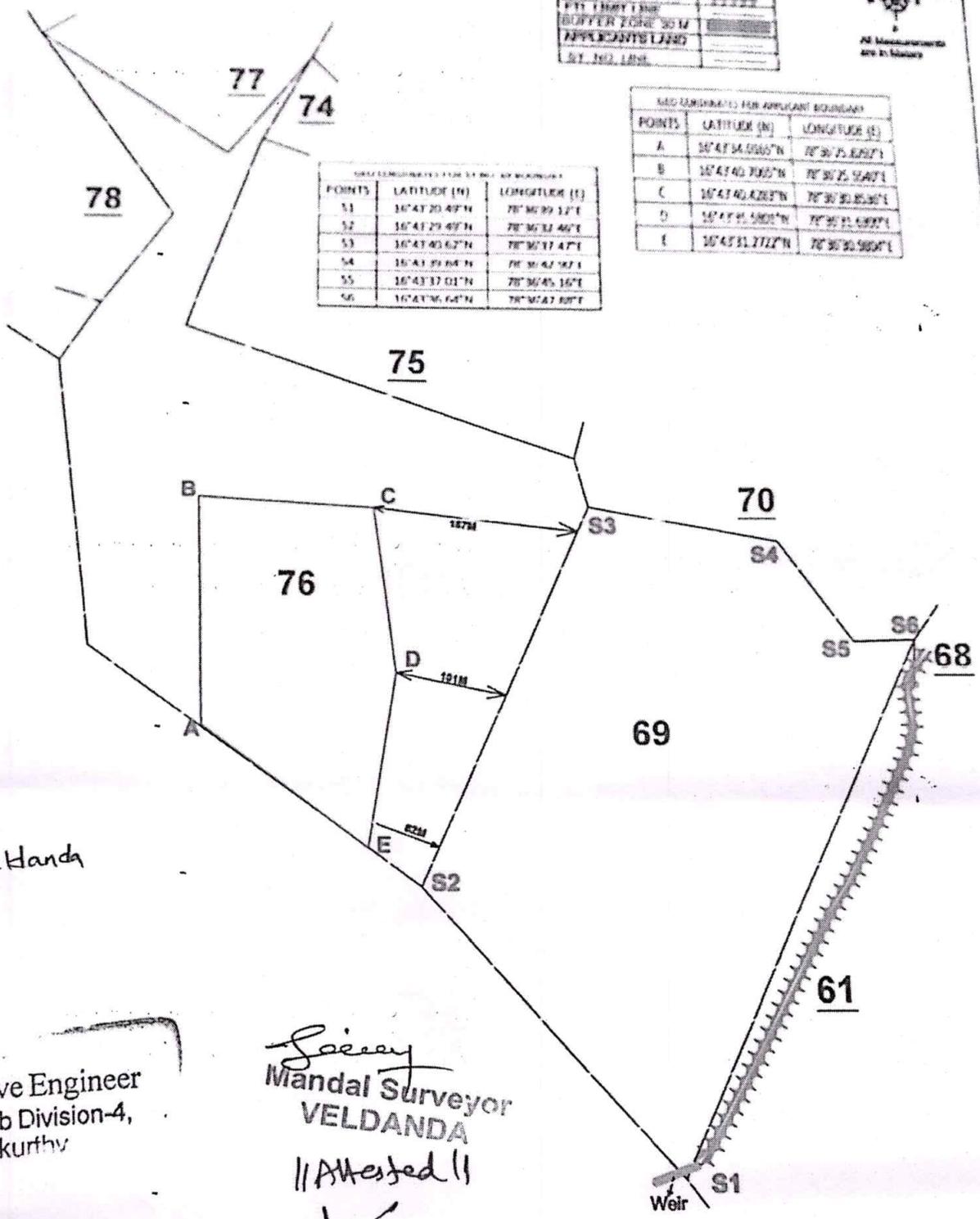


COORDINATES FOR APPLICANT BOUNDARY

POINTS	LATITUDE (N)	LONGITUDE (E)
A	16°43'34.0565"N	78°30'25.4297"E
B	16°43'40.7085"N	78°30'25.5847"E
C	16°43'40.4285"N	78°30'25.5847"E
D	16°43'41.5805"N	78°30'25.4897"E
E	16°43'31.2712"N	78°30'30.5885"E

COORDINATES FOR PTT THRY BOUNDARY

POINTS	LATITUDE (N)	LONGITUDE (E)
S1	16°43'20.49"N	78°30'39.12"E
S2	16°43'29.49"N	78°30'31.46"E
S3	16°43'40.62"N	78°30'37.47"E
S4	16°43'39.84"N	78°30'42.58"E
S5	16°43'37.01"N	78°30'45.16"E
S6	16°43'36.64"N	78°30'47.89"E



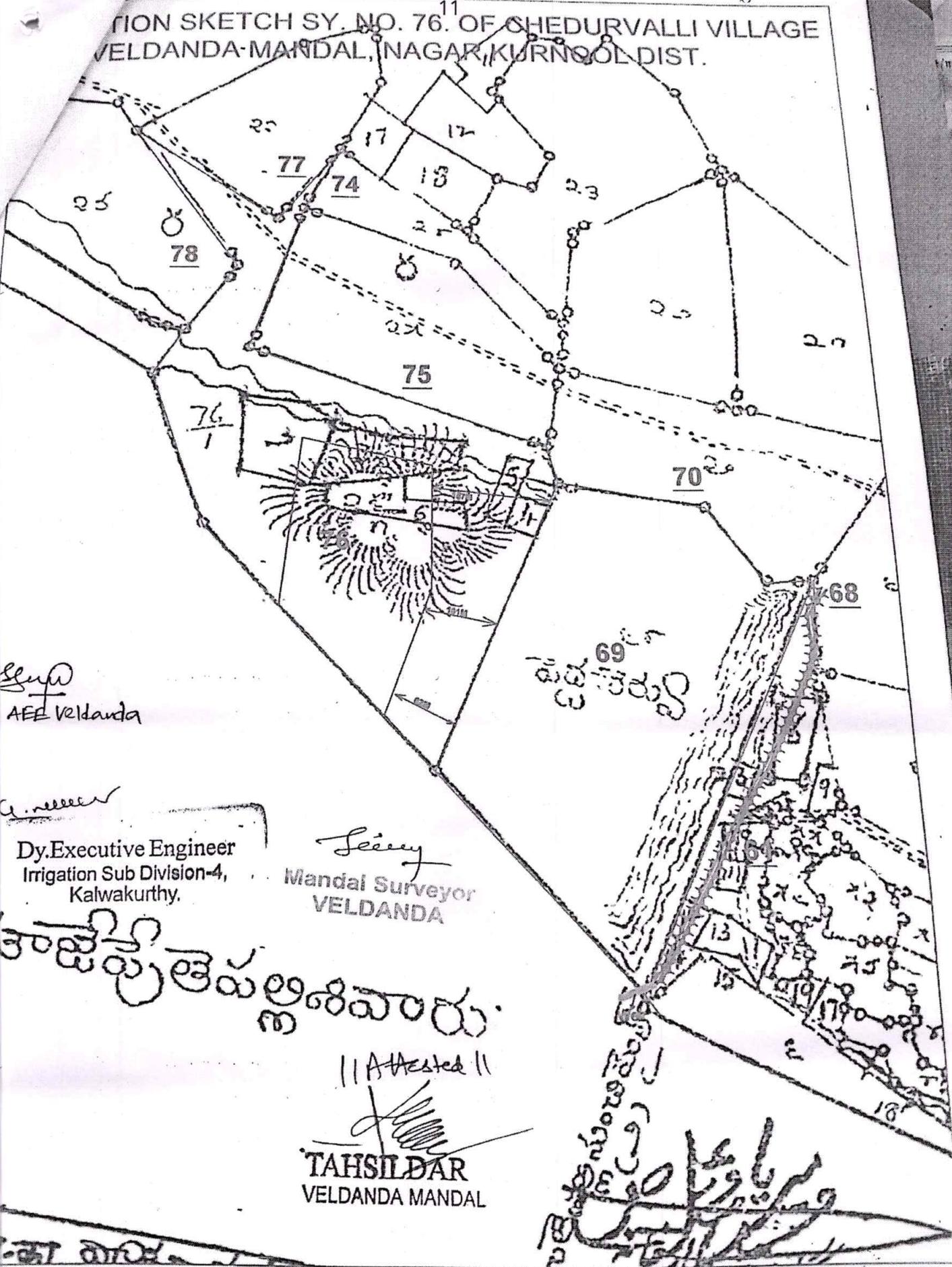
J. Srinivas
 AEE Veldanda

A. Sreenivas
 Dy. Executive Engineer
 Irrigation Sub Division-4,
 Kalwakurthy

J. Srinivas
 Mandal Surveyor
 VELDANDA
 // Attested //

[Signature]
 TAHSILDAR
 VELDANDA MANDAL

11
11
6
TION SKETCH SY. NO. 76. OF CHEDURVALLI VILLAGE
VELDANDA-MANDAL, NAGAR, KURNOOL DIST.



[Signature]
AEE Veldanda

[Signature]
Dy. Executive Engineer
Irrigation Sub Division-4,
Kalwakurthy.

[Signature]
Mandal Surveyor
VELDANDA

వకాబు తప్పక
అనుమతి
అందుకోవాలి

|| Attested ||

[Signature]
TAHSILDAR
VELDANDA MANDAL

న.డి.కా. వారి

[Large Signature]

LOCATION SKETCH SY. NO. 76. OF SHEDURVALLI VILLAGE
VELDANDA MANDAL, NAGAR, KURNOOL DIST.



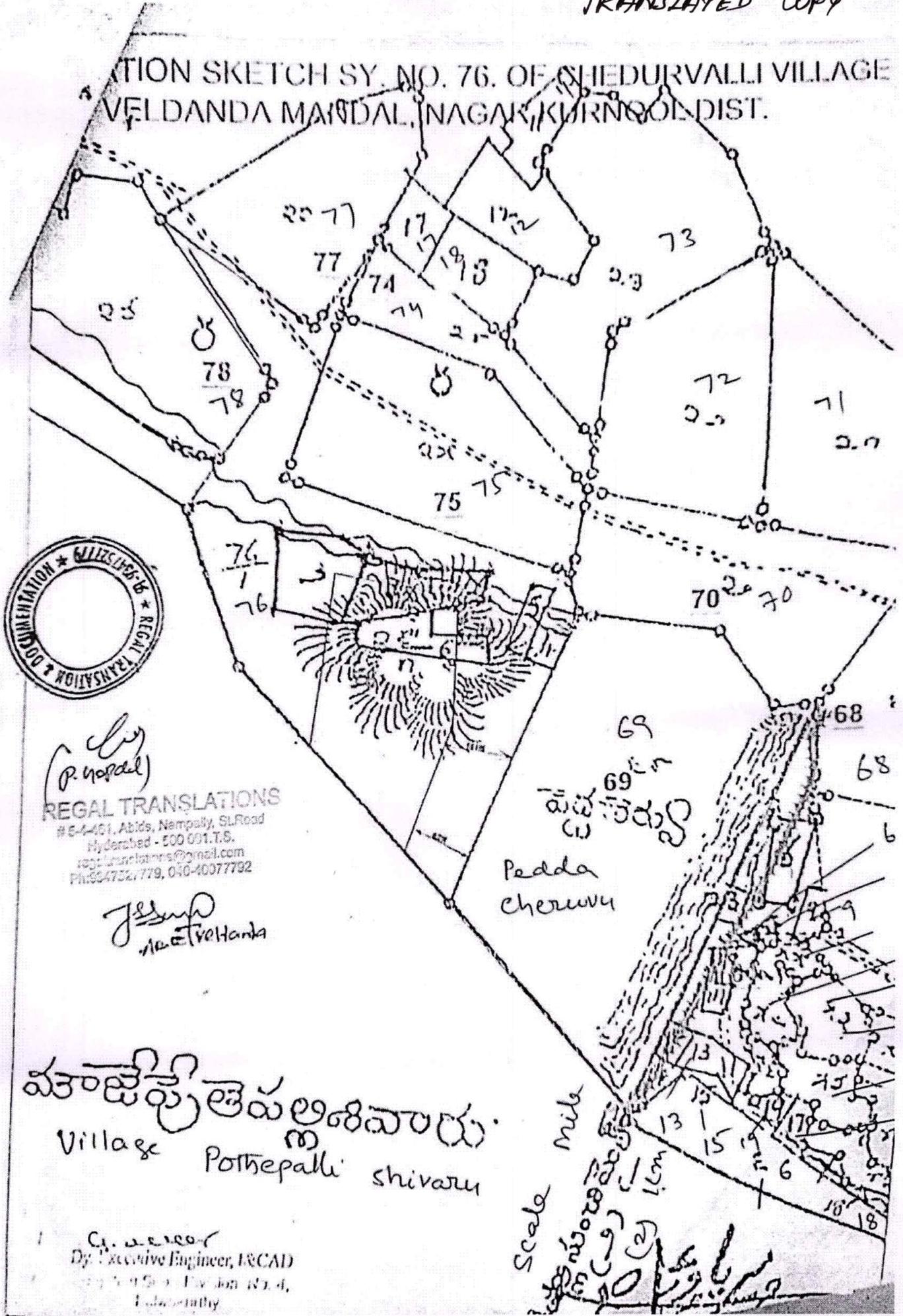
(P. Nepal)
REGAL TRANSLATIONS
#6-4-401, Abids, Nampally, SL Road
Hyderabad - 500 001, T.S.
regaltranslations@gmail.com
Ph: 9947327779, 040-40077792

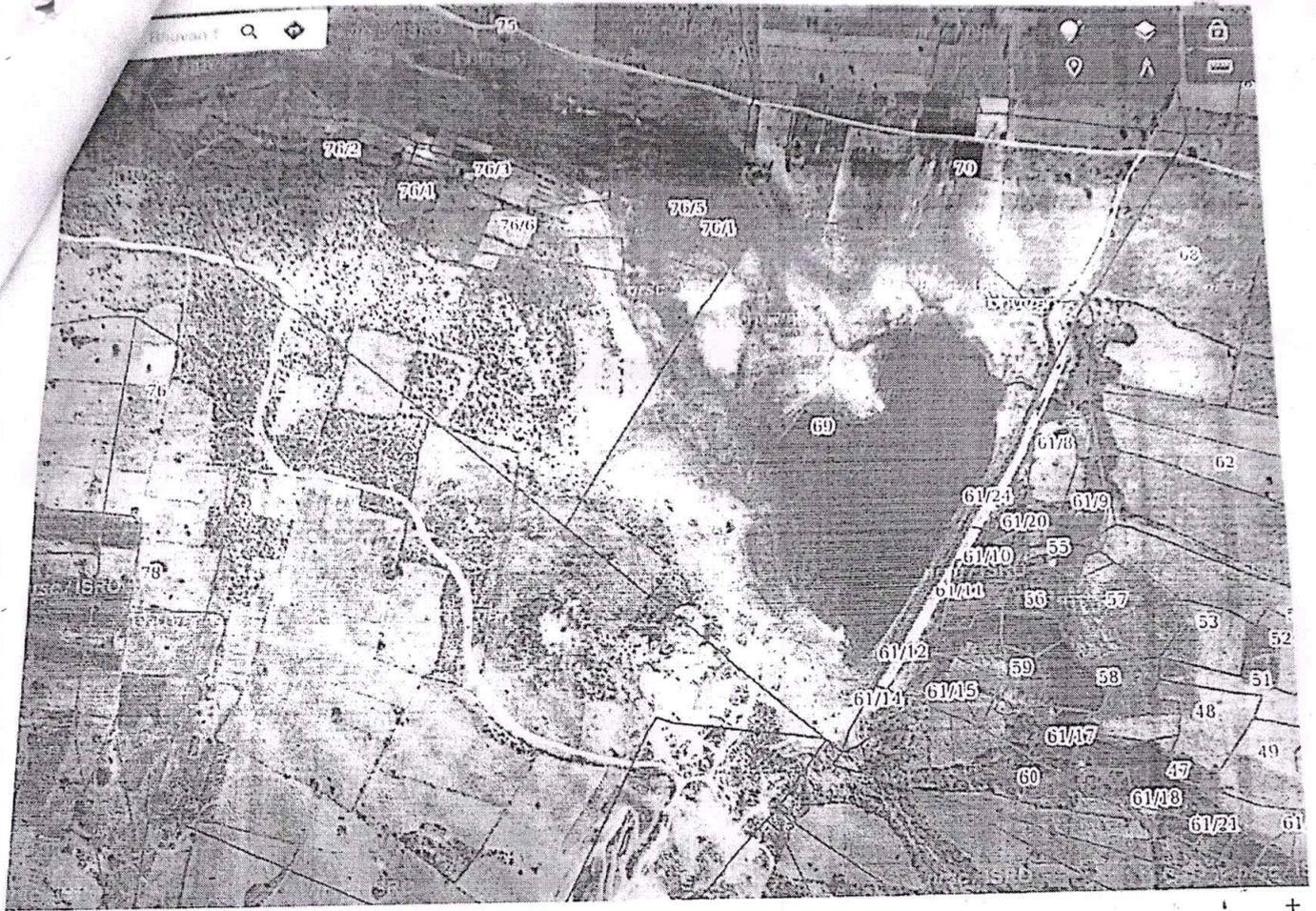
J. Srinivasulu Reddy
A. E. V. Hanka

పొత్తపల్లి శివారం
Village Pothepalli shivaram

C. Srinivasulu Reddy
Dy. Executive Engineer, R.C.A.D.
Hyderabad - 500 001, T.S.
1. 10. 2014

Scale
1:5000
1 cm = 50 m





100 m
300 ft



Jeenu

Mandal Surveyor
VELDANDA

High Resolution Data(1m) -21FEB2018
Lat: 16.73 N | Lon: 78.61 E



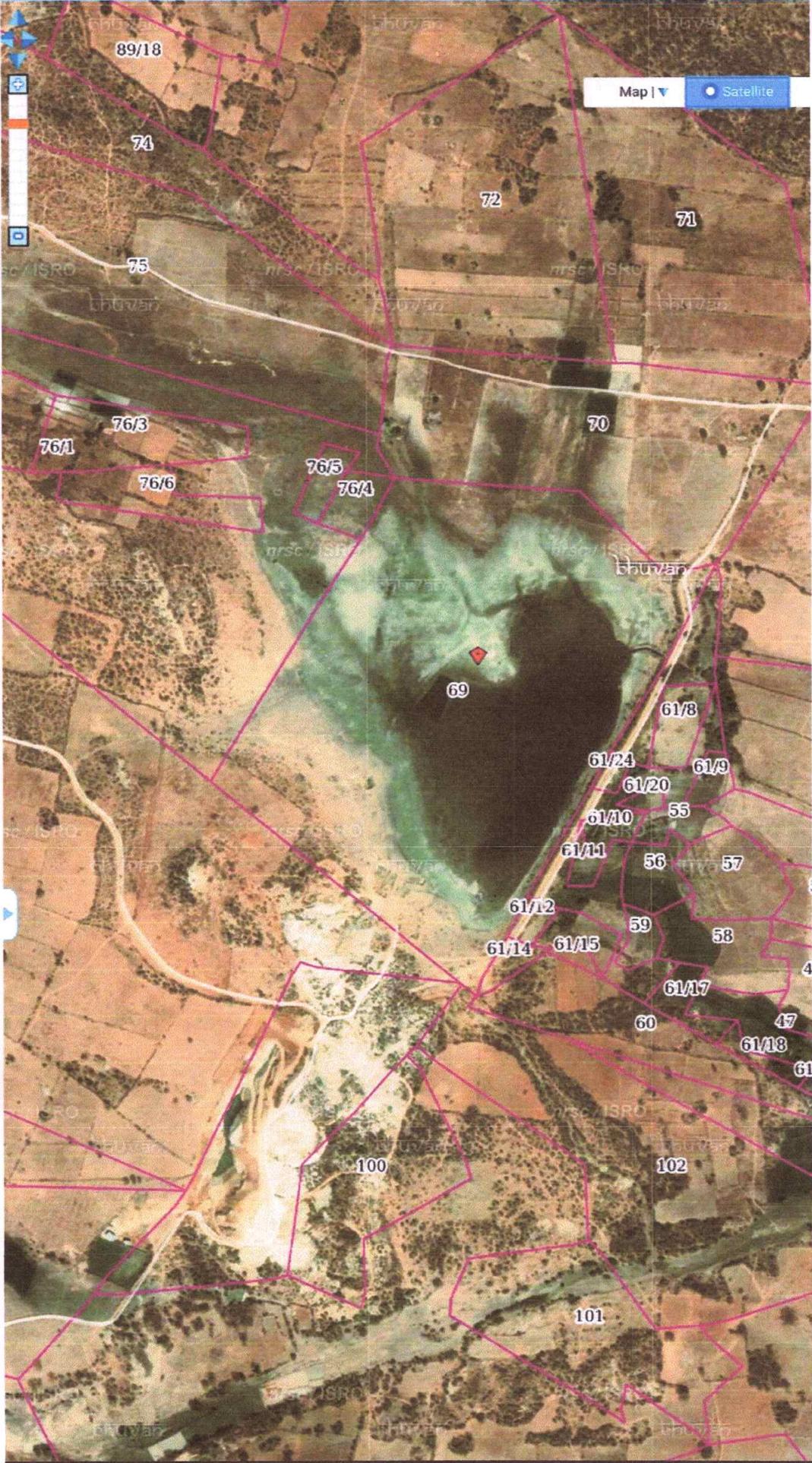
Jeenu
AEE Veldanda

|| Attested ||

[Signature]

TAHSILDAR
VELDANDA MANDAL

[Signature]
Dy. Executive Engineer
Irrigation Sub Division-4,
Kalwakurthy.



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12 ನವೆಂಬರ್ 2024

NOV 2024

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69	34-12	-00				ಇತರ ಕುಟುಂಬ ರಾಜಕೀಯ	ಇತರ ಕುಟುಂಬ ರಾಜಕೀಯ	1-00					
70	15-23			9-27		ಇತರ ಕುಟುಂಬ ರಾಜಕೀಯ	ಇತರ ಕುಟುಂಬ ರಾಜಕೀಯ	3-06					
71	2-29			2-35		ಇತರ ಕುಟುಂಬ ರಾಜಕೀಯ	ಇತರ ಕುಟುಂಬ ರಾಜಕೀಯ	2-29					

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ಇತರ ಕುಟುಂಬ ರಾಜಕೀಯ
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TRANSLATED COPY

1 PROFORMA NEW ROR CHIDURUPALLY

See rule 2, 8,
Record of Rights

MAHABUBNAGAR DIST DIVISION MANDAL NAME REVENUE VILLAGE

Serial No.	Survey No./Sub division no.	Total extent	Classification	Land cess	Patta no. Khata No.	Pattadar name Father/husband name	OWNERS		Extent in the possession	OWNERS, POSSESSORS DETAILS						
							Owner name Father/husband name	Owner name		How land acquired ancestral purchase Col 3	Col 8 land owner taken tenant name father name	Col 8 land extent under tenant	Protected tenant	Land rent paying to owner		
1	2	3	4	5	6	7	8	9	10	11	12	13	14			
	68/AA	3-00				JAKKULA RAMULAMMA ALIVELU W/O DAKMAH VIJAYA W/O KRISHNAIAH	RAMULAMMA ALIVELU	1-00 1-00								
		1-00				JAKKULA RAM CHANDRAIAH S/O KOTIAH	VIJAYA RAMCHANDR ALIAH	1-00 3-00								
		1-00				VIJAYA W/O KRISHNAIAH										
	69	34-12				SHIKAM TALAB TASALLA SOMAIAH S/O RAMAIAH	SIKAM TALAB SOMAIAH	34-12 3-00								
	70	15-23		9-27		KRISHNAIAH PAPPAIAH DAVID	KRISHNAIAH PAPPAIAH DAVID S/O. LACHAIAH	12-23								
	71/A	2-29		2-35		VAKYA BALYA NARYA REDIYA SOMLA LAYMAN S/O SURYA VADAVATH PANDU S/o. MaIya	BALYA NARYA REDIYA SOMLA LAYMAN PANDU	2-29								

True Copy
Sd/-
NAYAB TAHSILDAR
VELDANDA MANDAL



Translation by - P. Gopal
Without prejudice

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Hyderabad - 500 061 T.S.
regaltranslations@gmail.com
9440261770, 0344017792



State Level Environment Impact Assessment Authority (SEIAA)

Telangana State

Government of India

Ministry of Environment, Forests & Climate Change

A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

F.No.4/TSPCB/EC/SEIAA/General/2015-

Dt:11.06.2020.

**AMENDMENT TO ADDITIONAL GUIDELINES FOR PROCESSING
MINING PROJECTS BY THE SEIAA & SEAC, TELANGANA**

During the meeting held on 11.06.2020, after due deliberations the following amendments to the additional guidelines are decided for considering mining projects by SEIAA, Telangana:

- The minimum distance (aerial distance - as crow flies) from the boundary of mine lease area should be as follows:
- Nearest human habitation : 200 mts.
 - Nearest water body : 50 mts.
 - Reserve Forest : 50 mts.

[Signature]
11/6/2020
MEMBER
SEAC, TS.

[Signature]
11/6/2020
MEMBER
SEAC, TS.

[Signature]
CHAIRMAN
SEAC, TS.

[Signature]
MEMBER SECRETARY
SEIAA, TS. 11.06.2020.

[Signature]
MEMBER
SEIAA, TS.

[Signature]
11/6/2020
CHAIRMAN
SEIAA, TS.



TELANGANA POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD

4th Floor, Spoorthi Bhavan, Opp: Metro Pillar No.1202, Hyderabad
Collectorate Complex, Lakdikapul, Hyderabad-500 004.. e-mail: ee-hyd-
tspcb@telangana.gov.in

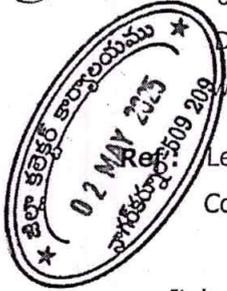
Lr.No. 1/TGPCB/ROH/ NGKL/NGT/2025- 163

Date:01.05.2025

✓ To
The Collector & District Magistrate,
Nagarkurnool, Nagarkurnool District.

Sir,

16
Sub: TGPCB – ROH – Tirupathi Cheruvu, Chedurpally Village Application No. 22 of 2025 (SZ) – Filed by Sri Vadthyavath Munya and another against the District Collector, Nagarkurnool and (5) other – Request to file reply along with supporting documents – Reg.



Letter No.D1/355/2025, Date:12.03.2025 received from the District Collector, Nagarkurnool.

D
It is kindly submitted that Badthyavath Munya and Kon Reddy Ramaswami, residents of Chedurpally Village, Veldanda Mandal, Nagarkurnool District, have filed Original Application No. 22 of 2025 before the Hon'ble National Green Tribunal, Chennai alleging that the unofficial respondent no:06 has encroached the Tirupathi Cheruvu (Water Body). They are seeking directions to M/s. Sri Sai Mine and Minerals (Respondent No. 6) to halt all ongoing construction activities related to quarry operations, stay the operation of the impugned Environmental Clearance issued to Respondent No. 6, and impose environmental compensation on Respondent No. 6, among other reliefs.

Vide reference cited, the office of the District Collector, Nagarkurnool vide letter dated:12.03.2025 directed the Asst Director, Mines & Geology and the Executive Engineer, I&CAD Department of Nagarkurnool District to inspect the Tirupathi Cheruvu situated at Chedurpally Village of Veldanda Mandal and submit reply/report to the Telangana Pollution Control Board, Hyderabad so as to file reply/report to the Hon'ble NGT in OA No.22 of 2025.

In this regard, the following is submitted:

1. Sri Badthyavath Munya and Kon Reddy Ramaswami, residents of Chedurpally Village, Veldanda Mandal, Nagarkurnool District, have filed Original Application No. 22 of 2025 before the Hon'ble National Green Tribunal, Chennai alleging that the unofficial respondent no:06 has encroached the Tirupathi Cheruvu

(Water Body). They are seeking directions to M/s. Sri Sai Mine and Minerals (Respondent No. 6) to halt all ongoing construction activities related to quarry operations, stay the operation of the impugned Environmental Clearance issued to Respondent No. 6, and impose environmental compensation on Respondent No. 6, among other reliefs.

2. In the above-captioned matter pending before the Hon'ble National Green Tribunal (NGT), the District Collector, Nagarkurnool District has been arrayed as the 1st Respondent, and the Member Secretary, Telangana Pollution Control Board has been arrayed as the 5th Respondent.
3. Pursuant to the above, the Telangana Pollution Control Board has submitted a report dated 22.02.2025 to the Hon'ble National Green Tribunal. A copy of the said report is enclosed herewith.

In view of the above, as the Telangana Pollution Control Board has already submitted a report dated:22.02.2025 before the Hon'ble National Green Tribunal (SZ) and submission of another report by the Telangana Pollution Control Board on behalf of other respondents is legally may not permissible.

Hence, the District Collector, Nagarkurnool is kindly requested to instruct the concerned to take necessary action to submit the report to the Counsel for the State of Telangana, Chennai (Smt H. Yasmeen Ali, Advocate, mail ID:advyasmeenali@gmail.com, hyasmeenali@gmail.com; yabaali1993@gmail.com; Mobile No.9840538580, 044-25344868, 044-47193095/ Ms. Niveditha, Junior to the Standing Counsel – 7358194677), so as to file the report before the Hon'ble NGT, Chennai.

Submitted.

Yours faithfully,


ENVIRONMENTAL ENGINEER

Encl:

1. Copy of the report dated:22.02.2025 filed by the TGPCB before the Hon'ble NGT.
2. Copy of the report dated:10.04.2025 submitted by the Executive Engineer, I&CAD Department.

Copy submitted to the Member Secretary, TGPCB, Board Office, Hyderabad for kind information.
Copy submitted to the Asst Director, Mines & Geology, Nagarkurnool District for kind information and necessary action.

Copy submitted to the Executive Engineer, I & CAD department, Nagarkurnool for kind information and necessary action.

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 22 OF 2025 (SZ)

IN THE MATTER OF:

Vadthyavath Munya,
Telangana & another.

....

Applicant(s)

Versus

The District Collector & District Magistrate,
Telangana & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R5)

RUNNING INDEX

Sl. No.	Particulars	Page Nos.
1.	Report of the Telangana Pollution Control Board dated 22.02.2025 (Respondent No. 5).	1 - 3
2.	Annexure-I - Environmental Clearance Order dated 17.02.2023 issued by the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC), Telangana to M/s. Sri Sai Mines & Minerals (4.047 Ha, Mining of Quartz & Feldspar), Sy.No.76, Chedurpally (V), Veldanda (M), Nagarkurnool District (Respondent No. 6).	3 - 16
3.	Annexure-II - Consent for Establishment (CFE) Order dated 25.04.2023 issued by Respondent Board to M/s. Sri Sai Mines & Minerals (4.047 Ha, Mining of Quartz & Feldspar), Sy.No.76, Chedurpally (V), Veldanda (M), Nagarkurnool District (Respondent No. 6).	17 - 21
4.	Annexure-III - Consent for Operation (CFO) Order dated 25.04.2023 issued by Respondent Board to M/s. Sri Sai Mines & Minerals (4.047 Ha, Mining of Quartz & Feldspar), Sy.No.76, Chedurpally (V), Veldanda (M), Nagarkurnool District (Respondent No. 6).	22 - 25
5.	Annexure-IV - Hon'ble NGT, Chennai Order dated 31.01.2025.	26 - 27

Place: Hyderabad

Date: 28-02-2025.

COUNSEL FOR RESPONDENT No.5

REPORT DATED: 22.02.2025 OF TELANGANA POLLUTION CONTROL BOARD (R - 5) IN OA NO: 22 OF 2025 FILED BY VADTHYAVATH MUNYA AND KON REDDY RAMASWAMI, R/O. CHEDURPALLY VILLAGE, VELDANDA MANDAL, NAGARKURNOOL DISTRICT.

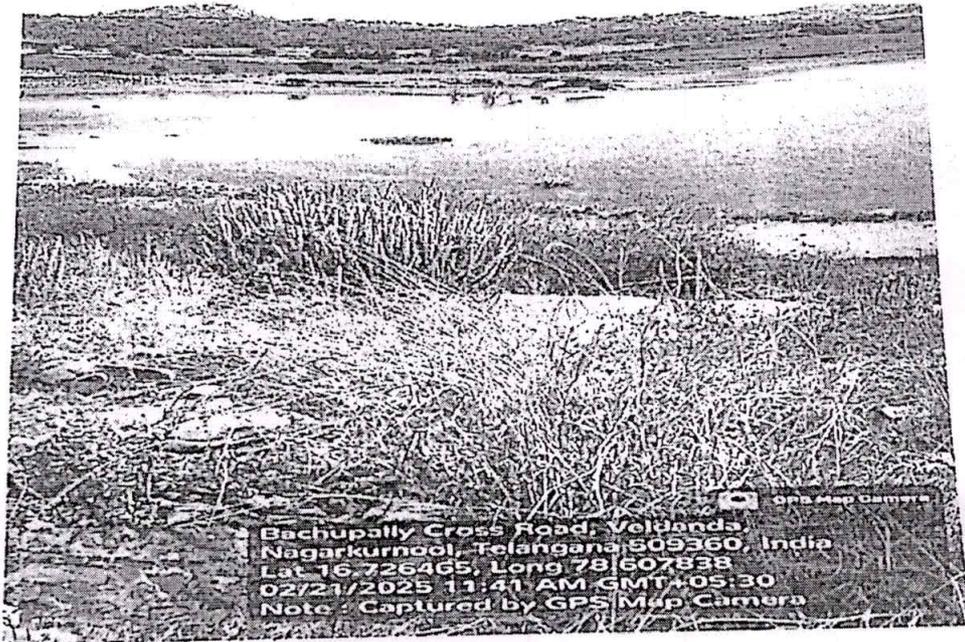
It is kindly submitted that Vadthyavath Munya and Kon Reddy Ramaswami, residents of Chedurpally Village, Veldanda Mandal, Nagarkurnool District, have filed Original Application No. 22 of 2025 before the Hon'ble National Green Tribunal, Chennai alleging that the unofficial respondent no:06 has encroached the Tirupathi Cheruvu (Water Body). They are seeking directions to M/s. Sri Sai Mine and Minerals (Respondent No. 6) to halt all ongoing construction activities related to quarry operations, stay the operation of the impugned Environmental Clearance issued to Respondent No. 6, and impose environmental compensation on Respondent No. 6, among other reliefs.

In this regard, following is submitted:

1. M/s. Sri Sai Mine and Minerals (Respondent No. 6) is a Quartz and Feldspar mine situated at Survey Number 76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District, with geographical coordinates 16°43'35.04" N latitude and 78°36'27.78" E longitude.
2. M/s. Sri Sai Mine and Minerals (Respondent No. 6) has obtained Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC), Telangana, vide EC Identification No. EC23BOO1TG139895, dated 17.02.2023. This clearance is for the proposed Quartz and Feldspar mine located at Survey Number 76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District, spanning an area of 4.047 hectares, with approved maximum production capacities of Quartz - 70,434 TPA and Feldspar - 70,434 TPA. **(Annexure - I)**
3. Subsequently, M/s. Sri Sai Mine and Minerals (Respondent No. 6) has also obtained Consent for Establishment (CFE) and Consent for Operations (CFO) from the Respondent Board vide orders dated: 25.04.2023, the Consent for Operations (CFO) is valid up to 28.02.2028. **(Annexure - II & III)**
4. The petitioners alleging that the unofficial respondent no:06 has encroached the Tirupathi Cheruvu (Water Body) and seeking directions to M/s. Sri Sai Mine and Minerals (Respondent No. 6) to halt all ongoing construction activities related to quarry operations, stay the operation of the impugned Environmental Clearance issued to Respondent No. 6, and impose environmental compensation on Respondent No. 6, among other reliefs.
5. The Board Officials inspected the area on 21.02.2025 and observed the following:

a) M/s. Sri Sai Mine and Minerals (Respondent No. 6) is a Quartz and Feldspar mine situated at Survey Number 76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District, with geographical coordinates $16^{\circ}43'35.04''$ N latitude and $78^{\circ}36'27.78''$ E longitude.

b) The quarry site is surrounded by various land uses, including the Thirupathi Cheruvu water body to the east, open agricultural lands to the west and north, and open lands to the south. Notably, the Thirupathi Cheruvu water body is situated east of the proposed quarry. A photograph of the water body, which provides a visual representation of the surrounding environment, is appended below for reference:



c) M/s. Sri-Sai Mine and Minerals (Respondent No. 6) had **not commenced any quarry operations, nor had they initiated any developmental activities at the site.**

In view of the above, it is respectfully submitted that M/s. Sri Sai Mine and Minerals (unofficial Respondent No. 6) has obtained Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC), Telangana, bearing EC Identification No. EC23BOO1TG139895, dated 17.02.2023. Furthermore, they have also obtained Consent for Establishment (CFE) and Consent for Operations (CFO) from the Respondent Board, vide orders dated 25.04.2023, with the Consent for Operations (CFO) remaining valid until 28.02.2028.

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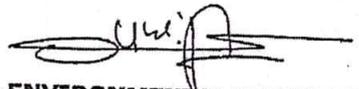
artz and Feldspar
Mandala Mandal,
35.04" N

Respondent Board inspected the area on 21.02.2025 and found that the M/s. Sri Sal
me and Minerals (Respondent No. 6) had **not commenced any quarry operations,**
nor had they initiated any developmental activities at the site.

In light of the foregoing, the Respondent Board hereby undertakes to fully comply with
any directions or orders that the Hon'ble NGT may deem fit to pass in this matter.

Place: Hyderabad.

Date: 22.02.2025.



ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office, Hyderabad,
4th Floor, Spoorthi Bhavan,
Hyderabad Collectorate Complex,
Lakdikapuf, Hyderabad-500 004.

GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY

From :
B. Venkata Ramana, M.Sc.,
Asst. Director of Mines & Geology, (FAC)
Nagarkurnool.

To,
The Collector & District Magistrate,
Nagarkurnool.

Lr.No.1929/Quarry Lease/2016, Dt:08.05.2025

Sub:-Mines & Quarries- National Green Tribunal- Chennai-Application No.22 of 2025 (S2)- Filed by Sri Vadthyavath Munya and (5) others-Tirupathi Cheruvu, Chedurupally Village- Veldanda Mandal Nagarkurnool Dist- against the Dist Collector, Nagarkurnool - Report called for- submitted-Reg.

Ref:-1.Lr.No.D1/355/2025, from the Collector & Dist.Magistrate, Nagarkurnool.
2.Report of this office technical staff Joint Inspection dt:22.04.2025 &02.05.2025.

I invite kind attention to the subject and reference cited wherein the Collector & Dist Magistrate Nagarkurnool has informed that the Sri Vadthyavath Munya and (5) others have filed an application before the National Green Tribunal at Chennai vide application No.22 of 2025 (S2) stating that the respondent (6) i.e., M/s.Sr Sai Mines & Minerals has Violation of the conditions stipulated in the environmental clearance and encroached the water body for the operation of quarry and directed to file reply along with supporting documents,.

In this connection it is submitted that, as per this office records M/s. Sri Sai Mines & Minerals Prop. Sri.V.Sanjeev Kumar has filed an application for grant of Quarry Lease for Quartz & Feldspar over an extent of 9-00 H in Sy.No.76 of Chadurpally village, Veldanda mandal of Nagarkurnool District. The Asst. Director of Mines & Geology, Mahabubnagar through Letter No. 1929/Q L/2016, Dt.19.04.2016 while forwarding one set of application along with map requested the Thasildhar Veldanda to furnish report of Extent of Land, Classification of Land, Proximity to Forest, Tank, Lake or Irrigation Source, proximity to habitation, whether mining will affect habitation and also whether mining will affect agriculture in neighboring lands along with sketch and also to issue no objection certificate so as to enable this office to submit report in the matter to the Director of Mines & Geology, Hyderabad.

The Thasildhar Veldanda vide Letter No. B/731/2015, Dt. 26.04.2016 has informed that, the total extent of land 39-31 in Sy.No.76 of Chadurpally village is Govt. Land and further informed that during physical enquiry it is revealed that the admeasuring extent 10-00gts land is available for mining, remaining surrounding lands are already assigned to various persons. Further, it is reported that there is no Forest area near by the proposed mining site, there is one Kunta located at adjacent from the proposed mining site at a distance of approximately 1/2km, and mining in the area will not affect the habitation and agriculture in neighboring lands. The Tahsildar, Veldanda Mandal finally recommended to grant the Quarry lease. Further, it is reported that the assignees of the said land have willfully handed over/ lease their assigned land to Sri. V.Sanjeev Kumar.

This office, initially submitted proposals to the Director of Mines and Geology, Hyderabad vide File No.1929/QL/2016, Dated.21.05.2020 for grant of Quarry Lease over an extent of 4.047Hect in Sy No. 76 of Chedurpally Village, Veldanda Mandal of Nagarkurnool District and later the applicant LOI vide Notice No.12583/R2-3/2021, Dated.31.03.2022 was issued for the reduced extent of 4.047 Hects(Ac10.0Gts). The applicant subsequently submitted statutory clearances issued by various authorities and requested for the grant of Quarry Lease. The Director of Mines and Geology, Hyderabad has issued grant orders vide Proc. No.

QLNGKL/LO12300804, Dated.30.05.2023 for a period of (20) years and the lease deed was executed vide this office Proceedings No.1929/QL/2016, Dated.03.06.2023.

In this connection, it is submitted that as per this office records, previously Sri C. Shashi Kumar has filed PL application and accordingly, the Government vide G.O. Ms. No. 96, Ind. & Comm., (M.I) Dept., Dt: 10-09-2013 has granted Prospecting License for Quartz & Feldspar over an extent of Ac. 10-00 in Sy. No. 76 of Chedurpally (V), Veldanda (M) of Nagarkurnool District (erstwhile Mahabubnagar District) in favour of Sri C. Shashi Kumar for a period of (2) years. The Asst. Director of Mines & Geology, Mahabubnagar vide Proc. No. 1251/PL/2002, Dt: 26-12-2013 executed the Prospecting License deed for a period of (2) years i.e., from 26-12-2013 to 25-12-2015 in favour of Sri C. Shashi Kumar.

Meanwhile, Sri C. Shashi Kumar filed W.P.26300 of 2022 challenging the inaction of the Government for grant of interim orders in the statutory revision filed by Sri C. Shashi Kumar against the rejection orders on his Quarry Lease application in the above arearejection orders issued by the Director of Mines and Geology, Hyderabad dated.25.01.2022 vide D.Dis. Proceedings No.12583/R2-3/2021-4. The Hon'ble High Court of Telangana while disposing the said Writ Petition vide it's order dated.21.06.2022, directed the Government to dispose the revision petition within a period of (06) weeks from the date of receipt of the order and directed the Director of Mines and Geology, Hyderabad not to take further steps to grant Quarry Lease in favour of 3rd parties till the disposal of the revision petition.

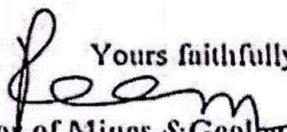
In compliance of the Hon'ble High Court orders dated.21.06.2022 passed in the W.P.No.26300 of 2022, the Director of Mines & Geology, Hyderabad vide Proc. No. 12583/R2-3/2021, Dt: 06.06.2023 has withdrawn the grant order issued vide Proc. No. QLNGKL/LO12300804, Dated.30.05.2023 to M/s Sri Sai Mines & Minerals treating it as null and void as the grant orders in favour M/s Sri Sai Mines & Minerals issued under mistake of fact and the Director of Mines and Geology, Hyderabad also issued orders that the consequential execution orders of Assistant Director of Mines and Geology, Nagarkurnool vide Proceedings No.1929/QL/2016, Dated.03.06.2023 also becomes in fructuous.

As per this office records, M/s.Sri Sai Mines & Minerals has submitted EC-SIA/TG/MIN/273036/2022, Dt:17.02.2023 issued by the SEIAA,Telangana, CFE-Order No.1075-MBNRT/SPCB/ZO-HYD/CFE/2023,Dt:25.04.2023 & CFO-Order No.1075-MBNRT/SPCB/ZO-HYD/CFO/2023-63, Dt:25.04.2023 issued by the Telangana State Pollution Control Board, Zonal Office, Hyderabad. Further M/s.Sri Sai Mines & Minerals has filed revision application before principle secretary, Mines dept. Govt. of Telangana against withdrawal of the grant order issued by the Director of Mines & Geology, Hyderabad. The orders are awaited the matter.

Through the reference 2nd cited, this office technical staff have attended joint survey and inspection along with mandal Surveyor and the Girdavor(MRI) O/o Tahsildar Veldanda mandal to the subject area and reported that, at the time of inspection the Quarry lease granted and withdrawn area of M/s Sri Sai Mines & Minerals, Rep. by Sri V. Sanjeev Kumar Quarry isobserved that, there is no workings, no stock and no labour was noticed in the area.

This is submitted for favour of kind information.

Yours faithfully,


Asst. Director of Mines & Geology, (FAC)
Nagarkurnool District.
08/05/2025

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of kind information.

Copy submitted to the Deputy Director of Mines & Geology, Hyderabad for favour of kind information.

GOVERNMENT OF TELANGANA
TAHSIL OFFICE - VELDANDA

Date, 26.01.2016

No.B/731 /2015
From
Sri.G.Saidulu
Tahsildar,Veldanda
Sir,To
The Asst. Director Mines & Geology
MahabubnagarSub:- Mines & Minerals- Veldanda mandal- Chedurpally village -
Sy.No.76 (9-00) hectares in the limits of Chedurpally village -
Grant of quarry lease for Quartz & Feldspar name of Sri.V.Sanjeev
Kumar M/s Sri Sai Mines & Minerals - proposals - submitted-Reg.Ref:- 1. A/o M/s Sri Sai Mines & Minerals, Pror.Sri. V.Sanjeev Kumar,
dt.19.4.16.
2.G.O.Ms.No.4, Revenue (Assn.I) Dept.,dt.19.1.15.
3.A.D(Mines& Geology) M'Nagar Ir.No.1929/OQL/16,dt.19.4.16

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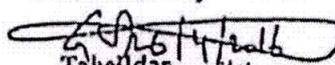
I invite kind attention to the subject cited and submit that the application
filed by Sri.V.Sanjeev Kumar M/s Sri Sai Mines & Minerals regarding grant of quarry
lease for Quartz & Feldspar in sy.No.76 9-00 hectares Chedurpally village. On verification
and inspection of the subject land bearing Sy.No.76 Chedurpally village, along with
Village Revenue Officer Cheurpally and Mandal Surveyor it is found that the proposed
land bearing sy.No.76 extent 9-00 hectares located at 6km from Chedurpally the subject
land bearing sy.No.76 Cheudrpally village is surrounded by hillocks, comprising of
rocks and boulders.On verification of the Revenue records the said sy.No.76 admeasuring
extent 39.31 gts is classified as Govt.land.
The other details are as here under:-

1. Extent of Land 39-31 in Sy.No.76 Chedurpally village.
- 2) Classification of land param Pogu/Gairan/K.K on verification of Revenue records
the said land bearing in Sy.No. 76 Cheudrpally village is a Govt.Land.
- 3.A) Proximity to
 - c. Forrest:- No Forest area near by the proposed mining site.
 - d. Tank:- There are one kunta located at adjacent from the proposed
distance approximate 1/2 K.M
4. Proximity to habitation: The proposed mining site is at a distance of 6 km from
habitation.
5. Whether mining will affect Habitation: Not effected
6. Whether mining will affect agriculture in neighboring lands: Not affected

Further it is submitted that during the physical enquiry it is revealed that
the admeasuring extent 10-00 gts land is available for mining, remaining surrounding
lands are already assigned to various persons.However the land are covered with hill and rocks. it is not convenient for
agriculture, so assignees Sri. Vadthvath Ramulu S/o Gunya Sy.No.76/ 2-09, 76/3 (2-11)
Rathlvath Beekya S/o Valya Sy.No. 76/6 (2-00), Jarpula Banya S/o Jagya Sy.No. 76
(3-00), Yerkula Meenaiah S/o Sayanna sy.No.76/10 (1-00) Jarpula Doli W/o Banya
Sy.No.76/10 (1-00), Jarpula Bagya S/o Hariya Sy.No.76/9 (1-00) are given a statement/
Affidavit stating they are willfully handover/ lease the aforesaid land to Sri.
V.Sanjeev Kumar.After thoroughly verifying all the above mentioned criteria, I here by
recommend for issue of NOC for quarry lease in favour of Sri.V.Sanjeev Kumar M/s Sri
Sai Mines & Minerals to an extent of 9-00 hectares in Sy.No. 76 Cheudrpally and to an
extent of (9-00) Hectors. The following records and documents is here with enclosed for
perusal.

Encl:- Location sketch

Yours faithfully


Tahsildar
Veldanda
Veldanda

GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY::HYDERABAD

Memo No.906/P/2014-2

Date: 23.07.2022

Sub:-Drawing Branch- Minimum distance (aerial distance or as crow flies) from boundary of the ML/QL areas in respect of Nearest habitation, Nearest water body and Reserve forest - Guidelines issued by SEIAA& SEAC Telangana- Communicated - Reg.

Ref:- Guidelines issued by SEIAA& SEAC Telangana vide F. No 4/TSPCB/EC/SEIAA/General/2015 Dated 11.6.2020.

The attention of the all the DDM&Gs and ADM&Gs of the state is drawn to the subject cited and informed that the SEIAA& SEAC Telangana vide F. No 4/TSPCB/EC/SEIAA/General/2015 Dated 11.6.2020 (Copy enclosed) issued guidelines on minimum distance (aerial distance or as crow flies) from boundary of the ML/QL areas in respect of Nearest habitation, Nearest water body and Reserve forest which are as follows:

- Nearest Human Habitation : 200 Mts
- Nearest Water Body : 50 Mts
- Reserve Forest : 50 Mts

In view of the above all the DDM&Gs , ADM&Gs , In-charge ADM&Gs, Supervisors and Surveyors are hereby directed to adhere to the guidelines issued by SEIAA& SEAC Telangana as informed above and prepare the maps duly following the above guidelines. Further they are also directed to follow the said safety distances while identifying the QL areas for proposed auction in future.

Sd/- M. Venkateshwarlu JDM&G (FAC)
For Director of Mines & Geology.

// Attested //

12/07/22
for Director of Mines and Geology

To

The Dy. Director of Mines & Geology, Warangal, Hyderabad and Nizamabad.

All the Asst. Directors of Mines and Geologys and in-charge Asst. Directors of Mines and Geologys in Sate

All Supervisors/Surveyors of Hyderabad region through concerned DDM&Gs/ADM&Gs.

Copy to in-charge officer/Superintendent of R2 section in Head office for information.



GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES & GEOLOGY
{PRESENT: SRI D. RONALD ROSE, IAS, DIRECTOR Hyderabad}

PROCEEDING No:QL/NGK/LOI2300804



ORDER:

Dated:30/05/2023

M/s Sri Sai Mines and Minerals filed an application for Quarry Lease for Feldspar, Quartz, over an extent of 4.047 Ha in Sy.No 76 of Chedurvalli Village, Veldanda Mandal, NAGARKURNOOL District for period of 20 years on 08/05/2020.

The applicant submitted statutory documents viz, Scrutinized Quarry Plan, Environmental Clearance and Consent for Establishment.

After careful examination of the proposal, the quarry lease is hereby granted to M/s Sri Sai Mines and Minerals as per Telangana State Minor Mineral Concession Rules (TSMMC), 1966 for a period of 20 years subject to adherence of TSMMC Rules, 1966 and subsequent government orders and executive instructions issued there upon from time to time.

The grantee shall execute the lease deed in Form "G" within Sixty Days from 30/05/2023.

D. RONALD ROSE, IAS
DIRECTOR

To
M/s Sri Sai Mines and Minerals
Copy to:
The Deputy Director of Mines & Geology,
HYDERABAD
The Asst. Director of Mines & Geology,
NAGARKURNOOL

*** This is a computer-generated document. No signature is required. ***

GOVERNMENT OF TELANGANA,
 PROCEEDINGS OF THE ASSISTANT DIRECTOR OF MINES AND GEOLOGY,
 NAGARKURNOOL DISTRICT
 (PRESENT: Sri P. Srinivasulu Reddy, Assistant Director)
 Proceedings No. 1929/QL/2016

7670 Wavy
 -111-
 Dt: 03.06.2023.

Subj: Mines and Quarries - Minerals - Quarry Lease for Quartz & Feldspar over an extent of 4.047 Hects in Sy. No.76 of Chedurupalli Village, Veldanda Mandal, Nagarkurnool District for a period of (20) years- Quarry Lease granted in favour of M/s.Sri Sai Mines and Minerals., Rep.by it's Mg.Partner: Sri V.Sanjeev Kumar - Quarry Lease deed executed - Work Order - Issued - Regarding.

- Ref
1. Proceeding No. QL/NGK/LOI2300804, Date: 30.05.2023 from the Director of Mines and Geology, Hyderabad.
 2. Letter.No.Nil, Dated:03.06.2023 from M/s.Sri Sai Mines and Minerals., Rep.by it's Mg.Partner: Sri V.Sanjeev Kumar.

ORDER:

Sanction is here by accorded Quarry Lease for Quartz & Feldspar over an extent of 4.047 Hects in Sy. No.76 of Chedurupalli Village, Veldanda Mandal, Nagarkurnool District for a period of (20) years w.e.f 03.06-2023 to 02-06-2043 in favour of M/s.Sri Sai Mines and Minerals., Rep.by it's Mg.Partner: Sri V.Sanjeev Kumar, subject to the conditions laid in the grant orders of Director of Mines & Geology and the provisions in Mines and Minerals (Regulation and Development) Act, 1957 and to the Rules made there under in general and subject to the conditions in Form 'G' prescribed under TSMC Rules, 1966 and other terms and conditions.

The grantee should maintain all the records and accounts in the form prescribed by the Government. The lessee should submit the quarterly returns in Form 'C' as prescribed under rule 28 (3) of TSMC Rules 1966, so as to reach the Assistant Director of Mines and Geology, Nagarkurnool and the Director of Mines and Geology, Hyderabad before 5th of succeeding quarter. The Lessee shall obtain dispatch permits from the Asst. Director of Mines & Geology, Nagarkurnool regularly and transport the mineral along with valid Transit Forms and also follow the conditions imposed in the grant order.

Asst. Director of Mines & Geology,
 Nagarkurnool

To,
 M/S SRI SAI MINES AND MINERLS.,
 REP.BY IT'S PROP: SRI V.SANJEEV KUMAR,
 H.NO.9-32,,
 GANDHI NAGAR,
 KALWAKURTHY VILLAGE & MANDAL,
 NAGARKURNOOL DISTRICT.

- Copy submitted to the Director / Deputy Director of Mines and Geology, Hyderabad for favour of kind information.
 Copy submitted to the Controller, Indian Bureau of Mines, Hyderabad for favour of kind information.
 Copy submitted to the Joint Director General Mines Safety, Hyderabad for favour of kind information.
 Copy to the Joint Chief Environmental Engineer, T.S. Pollution Control Board with a request to monitor compliance of TSPCB conditions from time to time.
 Copy to Tahsildar, Veldanda Mandal, Nagarkurnool District for information.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jccc-zhyd-tspcb@telangana.gov.in.

CONSENT ORDER - RED CATEGORY

Order No: 1075-MBNR/TSPCB/ZO-HYD/CFO/2023- 63

Date: 25.04.2023

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and orders made thereunder to:

M/s. Sri Sai Mines & Minerals,
(4.047 Ha. Mining of Quartz & Feldspar),
Sy.No.76, Chedurpally Village, Veldanda Mandal,
Nagarkurnool District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	1.0 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
---	---	---	---

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B enclosed to this order.

This consent is valid for manufacture the following products along with quantities, only

S. No.	Product	Total Capacity
1.	Mining of Quartz Mining of Feldspar (Over an extent of 4.047 Ha.)	70,434 TPA 70,434 TPA

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 28.02.2028.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B.

To

M/s. Sri Sai Mines & Minerals,
(4.047 Ha. Mining of Quartz & Feldspar),
Sy.No.76, Chedurpally Village, Veldanda Mandal,
Nagarkurnool District.

Email Id: technicalaee@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information.



TELANGANA STATE POLLUTION CONTROL BOARD
 ZONAL OFFICE: HYDERABAD
 H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
 Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
 Email: jccc-zhyd-tspcb@telangana.gov.in

CONSENT FOR ESTABLISHMENT - RED CATEGORY

Order No. 1075-MBNR/TSPCB/ZO-HYD/CFE/2023- 62

Date: 25.04.2023

Sub: TSPCB - ZOH - CONSENT FOR ESTABLISHMENT (CFE) - M/s. Sri Sai Mines & Minerals (4.047 Ha. Mining of Quartz & Feldspar), Sy.No.76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

- Ref:
1. SEIAA, Environmental Clearance (EC) Order No. SIA/TG/MIN/273036/2022, Date: 17.02.2023.
 2. Industry's CFE application received through TSOCMMS at TSPCB, Regional Office, Hyderabad on 16.03.2023.
 3. TSPCB, Regional Office, Hyderabad verification report dt.24.03.2023 and received by Zonal Office, Hyderabad on 24.03.2023.
 4. CFE Committee meeting held on 06.04.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

1. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out Quarry of Quartz & Feldspar over an extent of 4.047 Ha. with production capacities as mentioned below, with a proposed project cost of Rs.50.00 Lakhs (In words Rupees Fifty Lakhs only).

Name of the Products / Line of Activity	Capacity
Mining of Quartz	70,434 TPA
- Mining of Feldspar	70,434 TPA
(Over an extent of 4.047 Ha.)	

2. As per the application, the above activity is to be located at Sy.No.76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District.
3. The above site was inspected by the Environmental Engineer, T.S. Pollution Control Board, Regional Office, Hyderabad on 21.03.2023 and found that the industry is surrounded by East: Open Land; West: Open Land; North: Open Land; South: Open Land.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Hyderabad and recommendation by the CFE Committee meeting held on 06.04.2023 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT (CFE) to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

- 47 -
37

32

22

6. This order is issued from pollution control point of view only. Zoning and other matters are not considered.

JOINT CHIEF ENVIRONMENTAL ENGINEER
TSPCB, REGIONAL OFFICE, HYDERABAD

Encl: Schedules "A & B".

To
M/s. Sri Sai Mines & Minerals,
(4.047 Ha. Mining of Quartz & Feldspar),
Sy.No.76, Chedurpally Village, Veldanda Mandal,
Nagarkurnool District.
Email Id: technicalae@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Telangana)

To,

The
SANJEEV KUMAR VAVILLA
9-32 GANDHINAGAR KALWAKURTHY VILLAGE AND MANDAL
MAHABOBNAGAR DISTRICT -509324

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIATG/MIN/273036/2022 dated 16 May 2022. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC23B001TG139895
2. File No.	SIATG/MIN/273036/2022
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	(a) Mining of minerals
6. Name of Project	M/s Sri Sai Mine and Minerals
7. Name of Company/Organization	SANJEEV KUMAR VAVILLA
8. Location of Project	Telangana
9. TOR Date	N/A

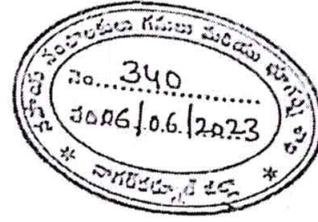
The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 17/02/2023

(e-signed)
Smt. Sunita M Bhagwat, IFS
Member Secretary
SEIAA - (Telangana)

Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.

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GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: HYDERABAD
(PRESENT: SRI.D.RONALD ROSE, IAS, DIRECTOR(FAC))

Proceedings No: 12583/R2-3/2021

Dated: 06/06/2023

Sub	Mines and Quarries- Quarry Lease for Quartz & Feldspar over an extent of 4.047Ha. Ha. in Sy No.76 of Village,Veldanda Mandal, Nagarkurnool District-Granted in favour of M/s Sri Sai Mines & Minerals- Grant orders withdrawn- Orders issued.
Ref:	1. DM&G, Notice No. 12583/R2-3/2021, dt.25.01.2022 & 31.03.2020. 2.DM&G, online proceedings No. QL/NGK/LOI2300804, dt.30.05.2023.

ORDER:

Through the reference 1st cited, M/s. Sri Sai Mines & Minerals was issued SQP Notice/LoI calling for submission of Scrutinised Quarry Plan along with EC,CFE and CFO for grant of Quarry Lease for Quartz and Feldspar over an extent of 9.00 Ha in Sy.No.76 of Chedurupally Village, Veldanda Mandal, Nagarkurnoolas per Rule 12(5)(C) of TMMC Rules,1966 duly rejecting the Quarry Lease application of Sri.C.Shashi Kumar vide Procs.No. 12583/R2-3/2021-4, dt.25.01.2022.Subsequently M/s. Sri Sai Mines & Minerals has been issued revised SQP Notice/LoI for the reduced extent of 4.047 Ha., on 31.03.2022.

Consequent to submission of Statutory Clearances like Scrutinised Quarry Plan along with Environment Clearance, CFE and CFO, M/s. Sri Sai Mines & Minerals has been granted Quarry Lease in the subject area. Accordingly, the grantee executed the Quarry Lease deed with the Asst.Director of Mines and Geology, Nagarkurnool vide Pocs.No.1929/QL/2016, dt.03.06.2023.

As the matter stood thus, it has come to notice that Sri.C.Shashikumar filed Writ Petition No. 26300 of 2022 challenging the inaction of the Govt. (2nd respondent) for grant of interim orders in the statutory revision filed by them against the orders of the Director of Mines and Geology (3rd respondent) dt.25.01.2022 issued vide D.Dis.Procs.No.12583/R2-3/2021-4. The Hon'ble High Court of Telangana while disposing the said Writ Petition vide its order dt.21.06.2022, directed the 2nd respondent (Government) to dispose the Revision Petition within period of (6) weeks from the date of receipt of copy of the order and directed the 3rd respondent(Director of Mines and Geology) not to take further steps to grant quarry lease in favour of third parties till the disposal of Revision Petition.

In view of the above and in compliance of the Hon'ble High Court orders dt.21.06.2022 passed in W.P.No. 26300 of 2022, the grant orders issued to M/s. Sri Sai Mines & Minerals vide reference 2nd cited is here by withdrawn treating it asand void as it is issued

35

25

File No.DMG/60/2021-DMG

under mistake of fact. Further the consequential execution orders of the Asst. Director of Mines and Geology, Nagarkurnool issued vide Procs.No. 1929/QL/2016, dt.03.06.2023 also becomes infructuous.

D Ronald Rose
Director(fac)

To,
M/s Sri Sai Mines & Minerals,
Rep. by its Prop: Sri V. Sanjeev Kumar,
R/o 9-32, Gandhi Nagar, Kalwakurthy Village and Mandal, Nagarkurnool District.
Copy to the Asst. Director of Mines and Geology, Nagarkurnool for taking necessary action in the matter.
Copy to the DDM&G, Hyderabad for information and necessary action.
Copy to IT Section for necessary action.

1 by D Ronald Rose
06-06-2023 18:57:08
on: Approved

NGT Cases/Most Urgent

**GOVERNMENT OF TELANGANA
COLLECTORATE::NAGARKURNOOL**

Lr.No.D1/355/2025

Date: 09.07.2025

From
Sri Badhavath Santhosh., I.A.S.,
Collector & Dist. Magistrate,
Nagarkurnool.

To
The Tahsildar,
Veldanda Mandal.

Sir,

Sub:- National Green Tribunal - Chennai - Nagarkurnool District -
Veldanda Mandal - Tirupathi Cheruvu, Chedurpally Village
Application No. 22 of 2025 (S2) - Filed by Sri Vadthyavath Munya
and another against the Dist Collector, Nagarkurnool and (5)
others - Request to file reply along with supporting documents -
Report Called for - Reg.

Ref:- Notice received from the Registrar, National Green Tribunal sitting
at Chennai, dt.24.02.2025 received on 03.03.2025.

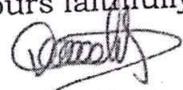
I invite your attention to the reference cited and it is inform that
Registrar of National Green Tribunal sitting at Chennai has informed that
Sri.Vadthyavath Munya and another have filed a application before the
National Green Tribunal at Chennai vide Application No. 22 of 2025 (S2)
stating that the respondent (6) i.e., M/s Sri Sai Mines & Minarals as Violation
of the conditions stipulated in the environmental clearance and encroached the
water body for the operation of Quarry and directed to appear before the
Tribunal and to file reply along with supporting documents, if any.

Therefore, you are directed to inspect the Tirupathi Cheruvu situated at
Chedurpally Village of Veldanda Mandal and submit the ^{deetailed} field enquiry report to
this office immediately within (3) days for onward submission to the National
Green Tribunal Chennai, in application No. 22 of 2025 (S2).

Encl: As above

9/7/25
Dispatch Clerk
Collectrate, Nagarkurnool

Yours faithfully,


For Collector,
Nagarkurnool District

No.A/1048/2025

33

DI: 02.08.2025

From:

To:

Sri B.Kartheek Kumar,
Tahsildar,
Veldanda Mandal.

The District Collector,
Nagarkurnool District.

Sir,



Sub:-	National Green Tribunal - Nagarkurnool District - Veldanda Mandal - Chedurpally Village - Tirupathi Cheruvu, Chedurpally Village - Application No.22 of 2025 (S2) filed by Sri Vadthyavath Munya and another against District Collector, Nagarkurnool and (05) others - Report called for - Submitted - Reg.
Ref:-	1. District Collector, Nagarkurnool Lr.No.D1/355/2025 dated: 09.07.2025. 2. This Office Lr.No.A/1048/2025 dated: 10.07.2025. 3. Mandal Surveyor & Mandal Girdhavar, Veldanda report dated: 01.08.2025. 4. Deputy Executive Engineer, Irrigation Sub-division-4, Kalwakurthy report dated: 15.07.2025 received on dated: 02.08.2025

I invite kind attention to the reference 1st cited, wherein the District Collector, Nagarkurnool while informing that Sri Vadthyavath Munya and another have filed an application before the National Green Tribunal at Chennai vide Application No.22 of 2025 (S2) stating that the respondent (6) i.e. M/s Sri Sai Mines & Minerals has violated the conditions stipulated in the environmental clearance and encroached the water body for the operation of Quarry. Hence he has directed to inspect Tirupathi Cheruvu situated at Chedurpally Village of Veldanda Mandal and submit detailed field enquiry report within (03) days for onward submission to the National Green Tribunal, Chennai.

In this regard the matter has been got enquired through Mandal Girdhavar & Mandal Surveyor, Veldanda Mandal and on verification of Revenue Records, it is submitted that the land in Sy.No.76 total extent Ac.39.31 gts situated at Chedurpally Village of Veldanda Mandal is classified as **Sarkari** out of which the land to an extent of Ac.(10.39) gts is Government vacant land for which Quarry Lease for Quartz & Feldspar over an extent of 4.047 Hects (Ac.10-00 gts) was sanctioned in favour of M/s Sri Sai Mines and Minerals, Rep by its Mg.Partner Sri V.Sanjeev Kumar vide Asst. Director(Mines & Geology), Nagarkurnool Proc.No.1929/Quarry Lease/2016 dated: 03.06.2023 and the remaining extent was recorded in the names of assignees of Chedurpally Village of Veldanda Mandal.

Further it is submitted that Tirupathi Cheruvu is located in Sy.No.69 total extent Ac.(34.12) gts and recorded as "Shikham Talab" in Revenue Records which is adjacent to the subject land Sy.No.76 situated at Chedurpally Village of Veldanda Mandal.

The Deputy Executive Engineer, Irrigation Sub-division-4, Kalwakurthy vide reference 4th cited inspected Tirupathi Cheruvu located in Sy.No.69 situated at Chedurpally Village and submitted that the applicant boundary co-ordinates are more than 50M from Water body and hence Quarry area located in Sy.No.76 does not come under FTL & Buffer Zone.

This is submitted for favour of kind information.

Yours faithfully


Tahsildar
Veldanda Mandal

Copy submitted to the Revenue Divisional Officer, Kalwakurthy for favour of kind information.

GOVERNMENT OF TELANGANA
IRRIGATION AND C.A.D. DEPARTMENT

From
Sri.G.Narendar Reddy B.E
Dy Executive Engineer
Irrigation Sub Division-4, Kalwakurthy.

To
The Tahasildar,
Veldanda Mandal,
NagarkurnoolDist.

Lr.No DYEE/IRSD-4/KLKY/ 4-52

Dt: 15-07 /2025

DJA
Pl. verify
& put up
immediately
[Signature]
02.03.25

Sub: National Green Tribunal Nagarkurnool District - Veldanda Mandal Chedurpally Village Tirupathi Cheruvu, Chedurpally Village Application No.22 of 2025 (52) filed by Sri Vadthyavath Munya and another against District Collector, Nagarkurnool and (05) others Request to fix FTL of Tiruapthi Cheruvu situated at Chedurpally Village, Veldanda Mandal - Regarding.

- Ref:-** 1) District Collector, Nagarkurnool Lr.No.D1/355/2025, dated: 09.07.2025.
2) Tahasildar, Veldanda Mandal Lr.No.A/1048/2025, Dt:10.07.2025.
3) Amendment to Additional Guidelines for processing Mining project by the SEIAA & SEAC, Telangana. Vide F.No.4/TSPCB/EC/SEIAA/General/2015, Dt:11.06.2025

With reference to the 1st & 2nd cited above, I here with submitting the Joint inspection report in respect of Tirupati cheruvu situated at chedurvally village, veldanda mandal, Nagarkurnool Dist. The applicant boundary Co-ordinates are more than 50m from the water body as per vide reference 3rd cited. Hence, Quarry area located in Sy.No.76 does not come under FTL & Buffer Zone.-

Yours faithfully

[Signature]
Deputy Executive Engineer
Irrigation Sub division-4, Kalwakurthy

[Signature]

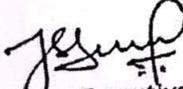
Sub: I & CAD - Dept - Joint Inspection of Thirupathi Cheruvu (Pedda Cheruvu as per village map) situated in Chedurvally (Vg), Veldanda (M), Nagarkurnool Dist -Regarding NGT application No.22 of 2025(S2)- Report submitted-Reg.

- Ref: 1. Collectorate - Nagarkurnool vide Lr No. D1/355/2025, Dt:12.03.2025.
2. Notice Received from the Registrar, National Green Tribunal Sitting at Chennai, Date:24.02.2025 Received on 03.03.2025.
3. F.No.4/TSPCB/EC/SEIAA/General/2015, Dt:11.06.2020.
4. Lr.No. DEE/ISD4/KLKY/337, Dt:20.03.2025.

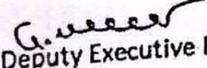
With reference to the subject cited above, we have jointly inspected the site on dt: 14-07-2025 situated at Chedurvally village, Veldanda Mandal, Nagarkurnool District.

During the inspection, the following observations were made:

1. As per ground inspection the Tank Thirupathi cheruvu having Geo Id: 786110167258 and UID: 70831900601401.
2. Accordingly during joint inspection, Lease area Demarcated with respect to the tank.
3. The Tank Situated In Survey number 69, the offset distance of the quarry lease area is measured and marked on the location sketch map is enclosed (Map-1).
4. The Location sketch duly superimposed on village map is also enclosed (Map-2).
5. After conducting the field survey it is seen that the tank fed by water from the higher contours through the feeder channel into the tank and surplus weir is also existing.
6. As per village map the Pedda cheruvu is situated in survey number 69, in new Record of Rights(ROR) of chedurvally village the tank extent of 34Ac-12Guntas mentioned as shikam Talab.


Assistant Executive Engineer,
Irrigation Section, Veldanda

Mandal Surveyor,
Veldanda

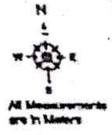

Deputy Executive Engineer,
Irrg Sub-Division-4, Kalwakurthy

Tahsildar,
Veldanda

LOCATION SKETCH SY. NO. 76. OF CHEDURVALLI VILLAGE
VELDANDA MANDAL, NAGAR KURNOOL DIST.

INDEX

EXISTING BUND	=====
FTL LIMIT LINE	-----
BUFFER ZONE 30 M	=====
APPLICANTS LAND	=====
SY. NO. LINE	=====

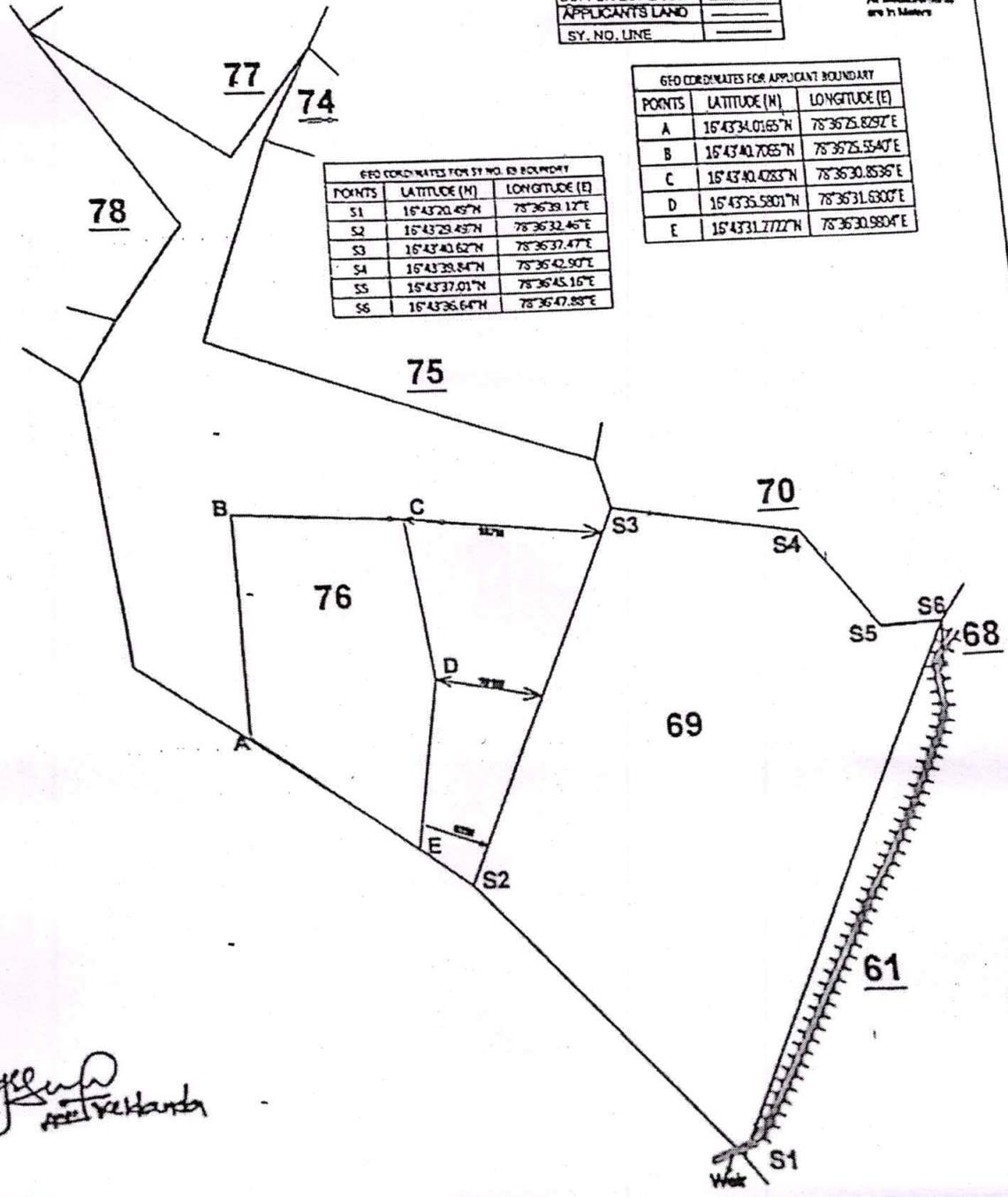


GEO COORDINATES FOR APPLICANT BOUNDARY

POINTS	LATITUDE (N)	LONGITUDE (E)
A	15°43'34.0165"N	78°36'25.8292"E
B	15°43'40.7065"N	78°36'25.5340"E
C	15°43'40.4283"N	78°36'30.8536"E
D	15°43'35.5801"N	78°36'31.6300"E
E	15°43'31.7722"N	78°36'30.9804"E

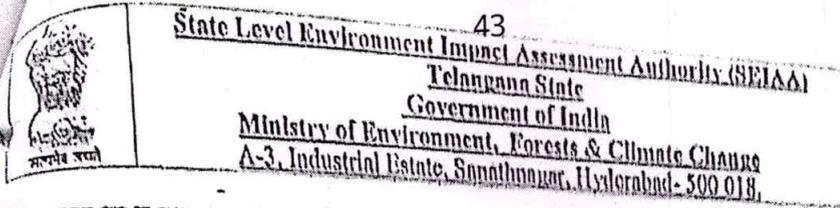
GEO COORDINATES FOR SY NO. 69 BOUNDARY

POINTS	LATITUDE (N)	LONGITUDE (E)
S1	15°43'20.497"N	78°36'29.127"E
S2	15°43'29.497"N	78°36'32.467"E
S3	15°43'40.627"N	78°36'37.477"E
S4	15°43'29.847"N	78°36'42.907"E
S5	15°43'37.017"N	78°36'45.167"E
S6	15°43'36.647"N	78°36'47.887"E



[Handwritten signature]
A. V. Reddy

A. V. Reddy
Dy. Executive Engineer, I&CAD
Regulation Sub- Division No. 4,
K. Chavakurthy



F.No.4/TSPCB/EC/SEIAA/General/2015-

DT:11.06.2020.

AMENDMENT TO ADDITIONAL GUIDELINES FOR PROCESSING
MINING PROJECTS BY THE SEIAA & SEAC, TELANGANA

During the meeting held on 11.06.2020, after due deliberations the following amendments to the additional guidelines are decided for considering mining projects by SEIAA, Telangana:

- The minimum distance (aerial distance - as crow flies) from the boundary of mine lease area should be as follows:
- Nearest human habitation : 200 mts.
 - Nearest water body : 50 mts.
 - Reserve Forest : 50 mts.

[Signature]
11/6/2020
MEMBER
SEAC, TS.

[Signature]
11/6/2020
MEMBER
SEAC, TS.

[Signature]
CHAIRMAN
SEAC, TS.

[Signature]
MEMBER SECRETARY
SEIAA, TS. 11.06.2020.

[Signature]
MEMBER
SEIAA, TS.

[Signature]
10/6/2020
CHAIRMAN
SEIAA, TS.